

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

18

O.A. 358/97.

Date of decision: 31.3.97

Between:

A. Jammulaiah

.. Applicant

And

1. Secretary,
Dept. of Telecom,
New Delhi.

2. Chief General Manager,
Telecommunications,
A.P. Telecom Circle,
Hyderabad.

3. Telecom District Manager,
Kurnool.

.. Respondents

Shri N.R.Srinivasan

.. Counsel for applicant

Shri V. Bhimanna, ACGSC

.. Counsel for respondents

CORAM

HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMINISTRATIVE)

ORDER

Heard Shri N.R.Srinivasan for the applicant and
Shri V.Bhimanna for the respondents.


The facts contained in this O.A. and the issues arising therefrom have been dealt with comprehensively in OA 236/95 disposed of on 24.2.95 based on the judgement of the Ernakulam Bench in OA 171/89 and OAs 458/94 and 66/95^{of this bench.} The facts of the present case are identical to OA 236/95 supra. Respondent-3 has issued instructions to implement the judgement of this Tribunal in OA 236/95 referred to above, subject to the outcome of SLP "being" filed in the Hon'ble Supreme Court. Shri Bhimanna has no instructions as to whether any SLP has at all

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been filed, and if filed whether the same has been admitted or any stay granted.

2. Under the circumstances it is directed that the relief granted in OA 236/95 vide judgement dated 24.2.95 be extended to the present applicant as well, subject to the outcome of the SLP, if any.

Thus the OA is disposed of.



(H. Rajendra Prasad)
Member (Administrative)

31st March, 1997

Prasanna Kumar
Deputy Registrar of ce

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O.A.358/97

To

1. The Secretary,
Dept.of Telecom New Delhi.
2. The Chief General Manager,
Telecommunications,
A.P.Telecom Circle, Hyderabad.
3. The Telecom District Manager,
Kannool.
4. One copy to Mr.N.R.Srinivasan, Advocate, CAT.Hyd.
5. One copy to Mr.v.Bhimanna, Adl.CS&C. CAT.Hyd.
D.R.(A)
6. One copy to ~~XXXXXX~~, CAT.Hyd.
7. One copy to Hon'ble Member (A) CAT.Hyd.
8. One spare copy.

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28/4/97

T COURT

I.

TYPED BY _____ CHECKED BY _____

COMPARED BY _____ APPROVED BY _____

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

Date: 31-3-1997

~~ORDER~~ JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No. 358/97

T.A.No. (w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
ब्रेषण / DESPATCH
23 APR 1997
हैदराबाद ब्याच
HYDERABAD BENCH